

02 Sets (MOST URGENT)
To be displayed on the website of
this Court under the head of 'Public Notice'
On or before 01.05.2026

NOTICE FOR PROCLAMATION OF SALE

No. 123 70-2 DHC/Orgl./Execution Dated 30-4-26.
From:

The Registrar General,
Delhi High Court,
New Delhi.

To,

The Administrative Sub-Judge,
Tis Hazari Court Complex, Central District, Delhi.

✓ The Administrative Sub-Judge,
Tis Hazari Court Complex, West District, Delhi.

Subject: Execution Petition No. 88/2023.

NARINDER NATH SETH & ORS.

DECREE HOLDERS

V/s

LATA SETH & ORS.

JUDGMENT DEBTORS

Sir/Madam,

I am directed to enclose herewith, for favour of execution of Proclamation of Sale (Auction Notice) of immovable Property in the above noted case, and to request that after having been executed it may be returned to this court with an endorsement to that effect. **The case is listed before the Hon'ble Court on 03.08.2026 at 10:30 am.**

Yours faithfully,


Administrative Officer (Judl.)(O)
for Registrar General
GM

Encls: (i) Auction Notice of Sale.

(ii) Copy of order dated 12.03.2026 of this court along with memo of parties.


IN-CHARGE
CIVIL NAZARAT BRANCH (WEST)
TIS HAZARI COURT DELHI

7046 5111
10/27/2011 16:00:00
00130 10000 0000 0000



\$~35

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ EX.P. 88/2023

SH NARENDER NATH SETH AND ORS

.....Decree Holders

Through: *Appearance not given*

versus

MRS LATA SETH AND ORS

.....Judgement Debtors

Through: Mr Saurabh Duggal and Mr SM
Adnan Hussain, Advs. for JD 1 to 5
Mr. Wasim Ashraf, Adv. for JD No.
6(a) to 6 (d)
Mr. Tarang Gupta Adv.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

%

12.03.2026

EX.APPL.(OS) 1650/2025

1. This case has been listed for consideration of the Interim Report of the Local Commissioner who had been appointed by this Court *vide* Order dated 05.12.2024 for the purpose of sale of property bearing No. 33/5, East Punjabi Bagh, New Delhi ("property").
2. The Local Commissioner states that he has got the valuation of the property through a Government approved Valuer and the said property has been valued at Rs. 13,05,27,000/-, however, the Decree Holders and the Judgment Debtor No.6 (a to d) state that the valuation should be at Rs. 15,00,00,000/-.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 30/04/2026 at 12:07:18



3. The Local Commissioner has also filed the format of the sale proclamation. This Court has gone through the format of the sale proclamation filed by the Local Commissioner, the format is in order.
4. Let the sale proclamation be issued in the said form.
5. The copy of the draft terms and conditions of the auction has also been filed in the Court. The Decree Holders and the Judgment Debtors have no objection to the terms and conditions as stated in the draft.
6. The Local Commissioner is permitted to proceed ahead with the auction with the reserve price for the property.
7. The auction should be conducted at Punjabi Bagh Club.
8. The Decree Holders are directed to deposit the original title deeds of the property with the Registrar of this Court for the purpose of the inspection and verification.
9. The Registrar General is directed to permit the auction notice on the website of this Court and of the District Courts under the head of 'Public Notice'. Further, the sale proceeds be deposited with the Registrar General of this Court.
10. List on 03.08.2026.

SUBRAMONIUM PRASAD, J

MARCH 12, 2026
Prateek



IN THE HIGH COURT OF DELHI AT NEW DELHI

Execution Petition No. of 2023

In the matter of:

Narinder Nath Seth & Others

...Decree Holders

Versus

Lata Seth & Others

...Judgment Debtors

Memo of Parties

1. Shri Narender Nath Seth
S/o Late Shri Kedar Nath Seth
R/o B-244, Sushant Lok - I
Gurugram, Haryana - 122002
2. Shri Yogender Seth
S/o Late Shri Kedar Nath Seth
R/o A-71, Crest Towers, DLF Phase - V
Gurugram, Haryana - 122005
3. Mrs. Bindu Mohindru
W/o Mr Surinder Mahindru
D/o Late Shri Kedar Nath Seth
R/o B - 25, New India Apartment
Sector - 9, Rohini, New Delhi - 1100094
4. Mrs Rekha Seth
W/o Late Shri Kedar Nath Seth
R/o B-244, Sushant Lok - I
Gurugram, Haryana - 122002

VERSUS

1. Mrs. Lata Seth, Wife of Shri Man Mohan Seth
2. Shri Rajiv Seth
3. Shri Rajesh Seth
Both sons of Shri Man Mohan Seth
4. Ms Renu Seth, D/O Shri Man Mohan Seth
5. Ms. Monika Seth, D/O Shri Man Mohan Seth

EX.P.-88/2023

7

All residents of 33/5, East Punjabi Bagh, New Delhi-110026

AND ALSO, AT:

48, Khursheed Market, Sadar Bazar, Delhi-110006

6. Shri Kishan Lal Seth, since being deceased & is being represented by

(a) Mrs. Kamlesh Seth (Widow)

(b) Mr. Sandeep Seth (Son)

(c) Mr. Indu Sharma (Daughter)

(d) Mrs. Sangeeta Malhan (Daughter)
R/o. B-2/61 D,

abbotsanjay@gmail.com
sandeep.seth@goltens.com
sethraj05@hotmail.com
chamber.sy@gmail.com

All Residents of the Address: G-44, South City-1,
Gurugram, Haryana-122 001.

..... Judgement Debtors

Retained Bina
Decree Holders

Through Counsel

Avinash Sharma & Akanksha Kapoor
(D-641/2006) (D-1525/2015)

Counsel for the Decree Holders

Chamber: 36, Lawyers Chamber, R K Garg Block

Supreme Court of India, New Delhi - 110001

Office: J - 55 (LGF), Saket, New Delhi - 110017

Phone No. +91 11 45518790, Mobile: +91 9811351780, 9810386632

Email: avinash.law@gmail.com, akankshakapoor1691@gmail.com

Date: 7/12/2023
Place: New Delhi

CONDUCT OF AUCTIONNotice for Sale of Land and building through auction

This auction is being conducted pursuant to Orders dated 05.12.2024 and 17.11.2025 of the Hon'ble High Court of Delhi at New Delhi passed in Ex. P. No. 88 of 2023 titled as *Narender Nath Seth and Ors. v. Lata Seth and Ors.*

Type of Building	Location/Address/Area	Reserve price (INR)	Earnest Money Deposit (EMD) (INR)	Incremental bid amount (INR)
Residential	Entire Built-up House/property No. 33, Road No. 5, East Punjabi Bagh, Delhi – 110026, admeasuring 278.7 sq. yards.	14,50,00,000 (Fourteen Crores and Fifty Lakhs only)	20,00,000 (Twenty Lakhs only)	10,00,000 (Ten Lakhs only)

Timeline

Date of Inspection and due diligence of asset	01.05.2026 to 15.05.2026
Last date of submission of bid documents alongwith EMD	18.05.2026
Date and Time of auction	20.05.2026 from 4 PM to 5 PM

(Auction property is subject matter of Ex. P. No. 88 of 2023 titled as Narender Nath Seth and Ors. v. Lata Seth and Ors.)

Detailed terms and conditions of auction can be requested by sending email to Mr. Tarang Gupta at tarang.gupta305@gmail.com.

DOCUMENT-9

Terms and Conditions of the Auction are as under:

49

1. Auction Basis:

- i. This auction is being conducted for sale of the entire built-up house/property bearing No. 33, Road No. 5, East Punjabi Bagh, Delhi – 110026, admeasuring 278.7 sq. yards. ('Property'), pursuant to the Orders dated 05.12.2024 and 17.11.2025 passed by the Hon'ble High Court of Delhi at New Delhi in Ex. P. No. 88 of 2023 titled as Narender Nath Seth and Ors. v. Lata Seth and Ors.
- ii. The result of the auction is subject to confirmation by the Hon'ble High Court of Delhi at New Delhi. The auction can be cancelled at any stage without any liability/reason.
- iii. The auction is being held on as "*AS IS WHERE IS, AS IS WHAT IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS.*" The information in respect of the Property/asset has been stated to the best of Local Commissioner's knowledge derived from the representations made by the parties; however, he shall not be responsible for any error, misstatement or omission in the said particulars.
- iv. The auction shall be open public auction and shall be conducted physically. The auction shall be conducted on 20.05.2026 from 4 PM to 5 PM, with automatic extension of 5 minutes each time if the bid is made in the last ten minutes before the close of the auction.
- v. The auction will be held physically at Punjabi Bagh Club, Ring Road, Punjabi Bagh West, New Delhi - 110026

- vi. The Parties to the Ex. P. No. 88 of 2023 shall be entitled to participate in the auction.
- vii. Reserve price of the Property is fixed at Rs. 14,50,00,000/- (Rupees Fourteen Crores and Fifty Lakhs only).
- viii. The Earnest Money Deposit (EMD) shall be Rs. 20,00,000/- (Rupees Twenty Lakhs only). Each bidder shall deposit EMD amount by way of Bank Draft in favour of '*Registrar General Delhi High Court*'.
- ix. The bidders shall deposit original Demand Draft towards EMD alongwith a request letter for participation in auction with the Local Commissioner Tarang Gupta, at: S-266, Ground Floor, Greater Kailash-1, New Delhi-110048. The request letter shall be accompanied by-
 - a. Proof of Identification (KYC) viz. Voter ID Card/Driving license/Passport/Aadhar Card of the bidder;
 - b. Current Address proof of the bidder;
 - c. Contact number and address for the purpose of communication;
 - d. PAN Card of the bidder.
- x. The interested bidders shall submit the bid documents and EMD as per clause (ix) on or before 18.05.2026 till 4 PM, subject to due verification (of the documents) and/or approval of the Local Commissioner.
- xi. The bids may be submitted by participating bidders even jointly with other person/persons, including a lender/financial supporter to the said participating bidder, subject to compliance of clause (ix) above. It is clarified that in case a joint bid is to be made by a group of persons, the details contained in sub-clause (a) to (d) of clause (ix) are to be provided for all such members forming part of the group on whose behalf joint bid would be

made, at the time of submission of EMD and letter for participation. If a bid is submitted jointly, the obligation of the successful joint bidder to pay the final bid price shall be joint and several of all the members of such group.

- xii. Upon submission of bid documents and EMD, the interested bidders will be provided with a token number by the Local Commissioner.
- xiii. Only buyers holding valid token number issued by the Local Commissioner shall be eligible for participating in the auction process.
- xiv. The bidders are not permitted to withdraw from participating in the auction once the EMD is deposited by them. In case of non-participation of bidders in the auction, the EMD shall be forfeited.
- xv. Any issues with regard to reaching the venue of the auction shall be the sole responsibility of the bidder(s) and no request for delaying the auction process and/ or extension of time for making bid shall be entertained. Bidding in the last moment should be avoided by the bidders in their own interest.
- xvi. Upon conclusion of the auction, the name of the highest bidder and the second highest bidder of the Property shall be declared. The EMD of the successful bidder shall be retained towards part consideration and the EMD of unsuccessful bidders shall be refunded. The EMD shall not bear any interest. The EMD of the unsuccessful bidders shall be returned within 7 days from the date of auction.
- xvii. Acceptance of successful bid shall be communicated by the Local Commissioner to the successful bidder within 10 days after the date of auction. Local Commissioner will issue a Letter of Intent (LOI) to the

successful bidder, detailing the total payable amount and other terms and conditions. **52**

xviii. The successful bidder shall deposit 25% of the sale price, adjusting the EMD already paid, within 7 days after the acceptance of bid price by the Local Commissioner by handing over a Demand Draft in the name of '*Registrar General Delhi High Court*', and the balance 75% of the sale price shall be deposited within 3 months of the acceptance of the bid price by handing over a Demand Draft in the name of '*Registrar General Delhi High Court*'.

xix. In the event of default in making payments by the successful bidder, all deposits made shall be forfeited and the Property, thereafter, may be offered to the second highest bidder or may be put up for auction. The defaulting bidder shall have no claims or rights over the Property or the deposited amount.

xx. Local Commissioner has a right to demand documents from bidder for smooth process of auction and in case the documents are not provided, the Local Commissioner may disqualify the bid.

2. Independent Due Diligence:

Prospective bidders are responsible for making their own independent inquiries regarding any encumbrances, titles, claims, rights, or dues affecting the assets put up for auction. Bidders should conduct their own due diligence prior to submitting their bids.

3. Inspection of Assets:

- i. It is the responsibility of the interested bidders to inspect and satisfy themselves regarding the condition and title of the Property before submitting their bids.
- ii. The original title documents of the Property are deposited with the Learned Registrar General of the Hon'ble High Court of Delhi. The said original title documents of the Property shall be open for inspection by prospective buyers from 01.05.2026 to 15.05.2026 between 10 AM to 4 PM. Any bidder seeking inspection of the original title documents is required to obtain prior permission from the Local Commissioner.
- iii. Similarly, the Property shall be open for inspection by prospective buyers from 01.05.2026 to 15.05.2026 between 10 AM to 4 PM. Any bidder seeking physical inspection of the Property is required to obtain prior permission from the Local Commissioner.
- iv. The interested bidders, if so desired, shall also be permitted to inspect the photocopy of the title documents of the Property at the office of the Local Commissioner: S-266, Ground Floor, Greater Kailash-1, New Delhi-110048, after obtaining prior permission from the Local Commissioner.
- v. Any bidder, if found, inspecting the Property without prior permission of the Local Commissioner shall be disqualified and its EMD shall be forfeited.

4. Possession of the Property:

Parts of the Property are in possession of some of the parties to the Ex. P. No. 88 of 2023. The list of parties in possession of the Property will also be made available to the bidders for inspection.

5. Document Submission:

Local Commissioner reserves the right to request additional documents from **54** bidders as part of the process. If the requested documents are not provided, the Local Commissioner may disqualify the bid at his discretion.

6. Final Decision on Successful Bidder:

- i. The Local Commissioner is not bound to accept the highest offer and has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the Auction without assigning any reason thereof.
- ii. The decision of Local Commissioner on the declaration of the successful bidder shall be final and binding on all participants.

7. Sale Deed:

The parties shall execute and register the title documents in favour of the successful bidder within six weeks from the date of full payment. The possession of the Property shall be handed over to the successful bidder at the time of execution of the title documents in its favour. All the costs and expenses incurred in getting the title documents executed and registered shall be borne by the successful bidder, including the payment of stamp duty charges. Any miscellaneous expenses and cost shall also be borne by the successful bidder.

8. Taxes, duties and charges:

The successful bidder shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory dues, taxes, rates, assessment charges, fees etc.